

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5930**

**TO BE ANSWERED ON THE 3<sup>RD</sup> APRIL, 2018/ CHAITRA 13, 1940 (SAKA)  
AADHAAR CARD AS ID PROOF**

**5930. SHRI KALIKESH N. SINGH DEO:  
SHRI RABINDRA KUMAR JENA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Aadhaar card has been made mandatory as ID proof for the visitors in all jails in the country;**

**(b) if so, the details of the policy document/circular/letter regarding the same;**

**(c) whether Aadhaar card has been made mandatory as ID proof for a convict to open an account in prison; and**

**(d) if so, the policy document/circular/ letter regarding the same?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): 'Prisons' is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons is primarily the responsibility of respective State Governments. However, the Ministry of Home Affairs has advised all States and Union Territories (UTs) to make use of Aadhaar for identification of visitors to ensure that facilities are being availed by authorized individuals. The Ministry of Home Affairs has also advised all States and UTs that prison inmates should also be Aadhaar seeded so that various aspects of day to day prison administration like production before court, return to prison, transport, health facilities, interview, free legal aid, parole, temporary release mechanism, educational/ vocational training, release from prison etc. can be regulated by use of Aadhaar. These advisories are also available on Ministry's website viz. [www.mha.gov.in](http://www.mha.gov.in)**